

HIGH COURT LEGAL SERVICES COMMITTEE

HIGH COURT OF CHHATTISGARH; BILASPUR

NOTICE OF NATIONAL LOK ADALAT

As per guidelines issued by the National Legal Services Authority, New Delhi, National Lok Adalat is scheduled to be held on 11/02/2017. The following matters will be taken up for disposal in the aforesaid National Lok Adalat :

- (i) Criminal Compoundable Offence;
- (ii) NI Act cases under Section 138;
- (iii) Bank Recovery cases.
- (iv) MACT cases.
- (v) Matrimonial disputes;
- (vi) Labour disputes cases;
- (vii) Land Acquisition cases;
- (viii) Electricity & Water Bills (excluding Theft cases); Service matters relating to pay and allowances and retiral benefits;
- (ix) Revenue cases;
- (x) Other civil cases (rent, easmentary rights, injunction suits, specific performance suits) etc.; and
- (xi) Other cases

In the circumstances, High Court Legal Services Committee is contemplating to hold National Lok Adalat for the above-mentioned subject specified by NALSA for the matters pending in the High Court of Chhattisgarh on 11/02/2017.

It is therefore, brought to the notice of all the Advocate/concerned party that those, who are interested to place their matters pending in the High Court of Chhattisgarh on the above mentioned subject or any other subject for settlement in National Lok Adalat, are requested to contact the below mentioned office of High Court Legal Services Committee along with the details of their case number on or before 31/01/2017, so that necessary action may be taken. All are requested to cooperate and participate in National Lok Adalat.

Date : 17/01/2017


(Jaideep Garg)

Additional Registrar (Judicial)-cum-Secretary,
to the High Court Legal Services Committee,
Bilaspur